

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00314/2020**

**Dated Monday the 16<sup>th</sup> day of March Two Thousand Twenty**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

S.Rajendran, S/o. R. Samidurai (Late),  
No. 5, Dasarathan Cross Street,  
Pammal, Chennai 600075. ....Applicant

By Advocate M/s. P. Rajasekaran

Vs

1.Union of India rep by,  
The General Manager,  
Southern Railway,  
Head Quarters Office,  
Park Town, Chennai 600003.

2.The Principal Chief Personnel Officer,  
Southern Railway,  
Head Quarters Office,  
Park Town, Chennai 600003.

3.The Deputy Chief Personnel Officer,  
Constructions, Southern Railway,  
Office of the Chief Administrative Officer,  
Poonamallee High Road,  
Egmore, Chennai 600008. ....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

- "i. To order for arrangement of all settlement benefits including gratuity and commutation of pension to the applicant who has retired on superannuation on 30.06.2019.
- ii. To award prevailing interest for the delayed payment from 01.07.2019 to till date of payment of settlement benefits.
- iii. To award penalty for the delayed payment of settlement benefits in piecemeal.
- iv. To award costs and pass such further or other orders as may be deemed fit and proper and thus render justice."

2. It is submitted that the applicant was initially appointed as Casual Labour, Technical Mate on 16.06.1982 and was conferred temporary status w.e.f. 01.01.1984. He was promoted as Junior Engineer on 23.11.1999 after qualifying the GDCE exam. He retired on 30.06.2019 as Senior Section Engineer. The applicant was called for vigilance clarification regarding an averment made by one M/s. Excel Engineers in a Court case that the quantities have been refixed and bills preferred to another contractor M/s. Mars Constructions. It is submitted that the said M/s. Excel Engineers have withdrawn the case. The applicant's settlement benefits have been withheld for want of NOC from the Vigilance department. The applicant made representations dt. 09.09.2019 & 08.11.2019 for Vigilance Clearance and arrangement of settlement benefits which are still pending for consideration.

3. Learned counsel for the applicant submits that the applicant would be

satisfied if the competent authority is directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents.

5. **Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the representations of the applicant dt. 09.09.2019 (Annexure A22) & 08.11.2019 (Annexure A23) in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.**

6. OA is disposed of at the admission stage. No costs.

(T.Jacob)  
Member(A)

(P. Madhavan)  
Member(J)

16.03.2020

SKSI